

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(C)(SH) No. 83 of 2010

20.08.2013

None of the parties are present.

List this matter on 3.09.13 with condition that no further adjournment will be given, in case the party does not appear on the next date fixed, the matter shall be dismissed.

JUDGE

V. Lyndem.

**BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(C)(SH) No. 312 of 2010**

20.08.2013

List this matter on 3.09.13 as prayed by the learned GA, others counsel are present.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(C)(SH) No. 264 of 2010

20.08.2013

None of the counsel are present.

List this matter on 3.09.13 with condition that, if the counsel are not present on the next date fixed, the matter shall be dismissed.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(Crl.)(SH) No. 7 of 2012

20.08.2013

List this matter on **22.08.13** as a fixed item as prayed by Mr. R Gurung, the learned GA.

The learned GA is also directed to clarify the date of arrest of detenue.

JUDGE

V. Lyndem.